CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 137/TT/2018

Subject : Approval of transmission tariff for 2014-19 tariff period from

COD to 31.3.2019 for Asset-I: 1X160 MVA ICT-I alongwith associated bays at Daltonganj Sub-station, 1X160 MVA ICTII alongwith associated bays at Daltonganj Sub-station and 2X132 kV Line bays at Daltonganj Sub-station Asset-II: 02 Nos of 132 kV line bays at Daltonganj Sub-station under ERSS XVII Part A

in Eastern Region.

Date of Hearing : 23.4.2019

Coram : Shri P. K. Pujari, Chairperson

Dr. M. K. Iyer, Member Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd. (BSPCL) and 5

others

Parties present : Shri S.K. Niranjan, PGCIL

Shri S. K. Venkatesan, PGCIL

Shri S. S. Raju, PGCIL Shri Amit Yadav, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff for 2014-19 tariff period from COD to 31.3.2019 of two assets under ERSS XVII Part A in Eastern Region. He submitted that as per the Investment Approval dated 20.7.2016, the scheduled COD of the instant assets was 19.11.2017. Asset-I was put into commercial operation on 31.3.2018 with a time overrun of 4 months and 13 days. The CEA certificate, RLDC certificate and the CMD certificate with respect to Asset-I has been submitted. He submitted that Asset-II was not put into commercial operation as the downstream assets which were under the scope of Jharkhand Uria Sancharan Nigam Limited (JUSNL) is not ready and sought



approval of the COD Asset-II as 2.9.2018 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further submitted that the estimated completion cost of the instant assets is within the approved apportioned cost.

2. After hearing the representative of the petitioner, Commission reserved order in the Petition.

By order of the Commission

sd/-(T. Rout) Chief (Law)

